

श्री राजेश कुमार सिंह (फ़िरोजाबाद) :
सेना के सीमेंट की तस्करी के सम्बन्ध में .

अध्यक्ष महोदय : कोई मोशन दीजिए । देखेंगे

श्री राजेश कुमार सिंह : मोशन दिया
हुआ है ।

श्री जगपाल सिंह (हरिद्वार) : कांस्टी-
ट्यूशन के आर्टिकल 65 के अनुसार अगर
प्रेज़िडेंट अनुपस्थिति या बीमारी के कारण
अपनी ड्यूटीज़ को डिसचार्ज नहीं कर
सकता, तो वाइस-प्रेज़िडेंट को इमीडिएटली-
चार्ज मिलना चाहिए था ।

MR. SPEAKER : वह कल हो गया है ।
He was incapacitated, I have seen that.

श्री जगपाल सिंह : 26 तारीख को
राष्ट्रपति अमरीका गए और कल 6 तारीख
की शाम को उपराष्ट्रपति को शपथ दिलाई
गई । क्या यह इंडियन कांस्टीट्यूशन का
ब्रीच नहीं है ।

MR. SPEAKER: No, no. I have seen
that. Not allowed.

(व्यवधान)

MR. SPEAKER: I have seen that. Not
allowed. When the President becomes in-
capacitated, then it is done. When it was
announced that he had become incapacitated
and had to be operated, immediately
action was taken.

PROF. MADHU DANDAVATE
(Rajapur): There is some matter arising
out of the ruling that you have given
just now. You have rightly given the
ruling just now that according to the
decision of the presiding authority in
1957, if any privilege motion is to come,
then it is to come to you. In the same
light the privilege motion against me in
the Maharashtra Assembly was sent to
you. Please take the decision on this pend-
ing matter before I die.

SHRI SOMNATH CHATTERJEE
(Jadavpur): The Railway Minister yester-
day most improperly criticised the State
Government of West Bengal for not co-
operating in the Metro Railway construc-
tion. I would like him to make a statement
and let us know where they are not co-
operating.

(Interruptions)**

MR. SPEAKER: Not allowed.

श्री मनीराम बागड़ी : राष्ट्रपति के
बारे में जो प्रश्न पूछा गया है वह कांस्टी-
ट्यूशनल प्वाइन्ट है ।

MR. SPEAKER: The Constitution it-
self is very clear on it.

कांस्टीट्यूशन इस बारे में बिल्कुल
साफ है । आप बैठिए, मैं अभी आपको
बाताऊंगा ।

12.10 hrs.

INTRODUCTION OF NEW MINISTER

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): Sir, I have great pleasure in
introducing to you and, through you, to
the House, my colleague, Shrimati
Mohsina Kidwai, Minister of State
in the Ministry of Labour and Rehabilitation.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF INDIAN INSTITUTE
OF MANAGEMENT, CALCUTTA FOR 1980-81
AND STATEMENT FOR DELAY

THE MINISTER OF STATE OF THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRIMATI SHEILA KAUL): I beg
to lay on the Table:..

(†) A copy of the Annual Accounts
(Hindi and English versions) of the
Indian Institute of Management, Cal-
cutta, for the year 1980-81 together
with the Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—5433/82].

श्री हरोश कुमार गंगवार (पीलीभीत) :
अध्यक्ष जी, मैंने कार्लिंग अटेंशन की नोटिस दी है।

अध्यक्ष महोदय : उसका यह समय नहीं है।

This is not the time for the discussion. It is under my consideration.

(Interruptions) **

MR. SPEAKER: Not a single word of whatever Shri Gangwar says is to go on record.

ANNUAL REPORT OF INDIAN ASSOCIATION FOR THE ADVANCEMENT OF MEDICAL EDUCATION, NEW DELHI FOR 1981-82

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): On behalf of my colleague, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi for the year 1981-82 along with audited Accounts. [Placed in Library. See No. LT—5438/82].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): On behalf of my colleague, I beg to lay on the Table a copy of the Notification No. G.S.R. 567(E) (Hindi and in English versions) published in Gazette of India dated the 10th September, 1982 containing corrigendum to Notification No. G.S.R. 465(E) dated the 22nd June, 1982 under sub-section

(6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—5439/82].

RAILWAYS RED TARIFF (THIRD AMENDMENT) RULES, 1982, HALF-YEARLY REPORTS ON THE PROGRESS MADE IN INTAKE OF SC AND ST, AGAINST RESERVED VACANCIES ON RAILWAYS FOR THE PERIODS ENDED 30TH SEPTEMBER 1980 AND 31ST MARCH, 1981 RESPECTIVELY.

SHRI MALLIKARJUN: I beg to lay on the Table—

(1) A copy of the Railways Red Tariff (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 775 in Gazette of India dated the 11th September, 1982 issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT—5440/82].

(2) A copy of the Half-Yearly Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the period ended 30th September, 1980. [Placed in Library. See No. LT—5441/82].

(3) A copy of the Half-Yearly Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the period ended 31st March, 1981. [Placed in Library. See No. LT—5442/82].

अध्यक्ष महोदय : मनीराम जी, आप कहाँ जा रहे हैं ? मैं आपका जवाब दे रहा हूँ :

“When the President is unable to discharge his functions owing to absence,